Lok Sabha that the Rajya Sabha, at its sitting held on the 13th December, 1983, agreed without any amendment to the Textile Undertakings (Taking over the Management) Bill, 1983, which was passed by the Lok Sabha at its sitting held on the 8th December, 1983.

CRIMINAL LAW (SECOND AMENDMENT) BILL

As passed by Rajya Sabha

SECRETARY : Sir, I lay on the Table of the House the Criminal Law (Second Amendment) Bill, 1983, as passed by Rajya Sabha.

11.55 hrs.

MATTERS UNDER RULE 377

(i) Need for Timely Intimation to State Governments Regarding Funds Sanctioned for Various Centrally Aided Schemes

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : It is generally seen that Government of India's sanction of funds under the different centrally sided plan schemes like appointment of Hindi teachers in the Non-Hindi speaking States, National Adult Education Programme, Scholarships related to Sanskrit and Hindi Education, National Scholarships, National Service Scheme, Non-formal part time Elementary Education etc. is communicated to the State Government towards the end of the financial year. This obviously creates difficulties in the proper implementation of the schemes and the full utilisation of funds sanctioned. Even, pending the actual sanction, no advance intimation is given to the State Governments indicating the size of the funds sanctionable under the different sch mes in order to enable the State Government to take preliminary actions to ground the schemes or to make any advance commitment in this regard. It is, therefore, necessary that soon after the passing of the Central Budget, sanction should be communicated to the State Government by the department concerned with the different Centrally aided Schemes.

In view of this, I request the Government of India to do the needful for effective implementation of various Centrally aided schemes.

(ii) Irregular Supply of Electricity to Jodhpur, Affecting Industries, etc. and Need for Early Construction of 220 KV line.

श्री वृद्धि चन्द्र जन (बाड़मेर) : अध्यक्ष महोदय, नियम 377 के अन्तर्गत, मैं निम्नलिखित वक्तव्य पढ़ता हूं :

राजस्थान प्रान्त विद्युतसंकट के दौर से गुजर रहा है। जोधपुर नगर में विद्युत दिन में कभी भी निश्चित रूप से उपलब्ध नहीं हो रही है। दिन में 5-7 बार और कभी कभी 10-15 बार बिजली बन्द हो जानी एक सामान्य बात हो गई है। जनता को बड़े कष्ट का सामना करना पड़ रहा है। उद्योगों को दिन भर में केवल 3-4 घण्टे बिजली मिलती है और वह भी अनिश्चित रूप से।

जोधपुर को सतपुड़ा से बिजली, जो बहुत दूरी पर है, प्राप्त होने से एवं वोल्टेज के उतार-चढ़ाव का दुष्परिणाम भुगतना पड़ रहा है। अनियन्त्रित वोल्टेज होने के कारण लघु उद्योगों को अपार हानि हुई है और उन्हें अपना उद्योग छोड़ कर जाना पढ़ रहा है।

जोधपुर रेडियो स्टेशन भी इस विद्युत संकट का शिकार है। रेडियो स्टेशन भी दिन में 5-7 बार कुछ समय के लिए बंद हो जाता है जिसके कारण जनता में तीव्र असंतोष है।

राजस्थान राज्य विद्युत बोर्ड दो वर्षों से लगातार यह आश्वासन दे रहा है कि जोधपुर नगर में 220 के०वी० लाइन जल्दी से जल्दी पहुंच जाएगी परन्तु इसमें बड़ा विलम्वन हो रहा है जिसके कारण जनता में तीव्र असंतोष है।

अत: केन्द्र सरकार से आग्रहपूर्वक निवेदन है कि वे राजस्थान सरकार व राज्य विद्युत बोर्ड को निर्देश दे कि वे जोधपुर नगर की स्थायी समस्या के निदान के लिए तुरन्त से तुरन्त 220 के०वी० लाईन को निर्माण एवं कमीशन करें।